

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 76 of 2003

Thursday, this the 9th day of December, 2004

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K. HAJRA, ADMINISTRATIVE MEMBER

1. K.G. Soman,
S/o Govindan,
Security Attendant 'B',
Naval Physical and Oceanographic Lab,
Thrikkakara PO, Kochi-21
Residing at: NPOL Quarters Type II,
No.24, Thrikkakara, Kochi-21 Applicant

[By Advocate Shri T.C. Govindaswamy]

Versus

1. Union of India, represented by the
Secretary to Government of India,
Ministry of Defence, New Delhi.

2. The Director,
Naval Physical and Oceanographic Lab,
Thrikkakara PO, Kochi-21 Respondents

[By Advocate Shri P.J. Philip, ACGSC]

The application having been heard on 9-12-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Aggrieved by the rejection of the claim of the
applicant for the financial upgradation to the scale of pay of
Rs.3050-4590, the applicant has filed this application seeking
to set aside Annexure A1 order, for a declaration that he is
entitled to be granted the second financial upgradation in
terms of Annexure A5 with effect from 9-8-1999 in the scale of
pay of Rs.3050-4590 and for a direction to the respondents to
grant him the second financial upgradation with effect from
9-8-1999 with consequential benefits.

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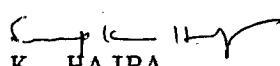
2. Respondents have filed a detailed reply statement. However, in paragraph 8 of the reply statement, the respondents have stated as under:

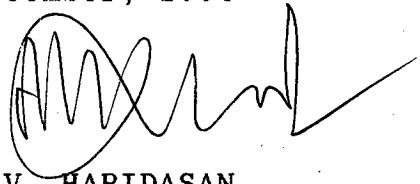
"... However, the issue of granting the second ACP to eligible Matriculate Group 'D' employees in the pay scale of Rs.3050-4590, has already been taken up with higher authorities by Headquarters and the matter is under active consideration."

3. Taking note of the above statement in the reply statement, learned counsel of the respondents stated that the application may be disposed of directing the respondents to take a final decision in the matter and serve the applicant a reasoned order in that regard within a reasonable time. We are of the considered view that it would be appropriate to dispose of the matter accordingly.

4. In the light of the above submission, the Original Application is disposed of directing the respondents to consider grant of ACP to the scale of pay of Rs.3050-4590 to the applicant with effect from the due date and to issue appropriate orders within a period of two months from the date of receipt of a copy of this order. No order as to costs.

Thursday, this the 9th day of December, 2004


S.K. HAJRA
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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